

Central Administrative Tribunal
Principal Bench

RA 402/2001
in
MA 1363/2001
in
OA 1064/2000

New Delhi this the 11th January, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).
Hon'ble Shri Govindan S. Tampi, Member (A).

G.S. Chaman ... Applicant.

Versus

Union of India & Ors. ... Respondents.

O R D E R (By Circulation)

RA 402/2001 has been filed by the applicant seeking review of the DB order dated 8.8.2001 in MA 1363/2001, to allow interest on the dues which have accrued to him in consequence of the Single Bench order of the Tribunal dated 5.1.2001 in OA 1064/2000.

2. We have carefully perused the averments in RA, in which it has been alleged that there is a substantive error of fact in the order dated 5.1.2001 as "it did not disallow interest in the absence of any prayer to that effect". In the absence of a prayer for interest, the same could not have been allowed. In the facts and circumstances of the case, as there is no error apparent on the face of the record or any other sufficient reasons provided under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 in the order dated 8.8.2001 in MA 1363/2001, on which a prayer has been made to review that order, Review Application (RA 402/2001) is rejected.

(Govindan S. Tampi)
Member (A)
SRD

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)